

**CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH**

**OA/020/00338/2021**

HYDERABAD, this the 27<sup>th</sup> day of April, 2021

**Hon'ble Mr. Ashish Kalia, Judl. Member  
Hon'ble Mr. B.V. Sudhakar, Admn. Member**



Ankamreddi, Lovalakshmi aged 38 years,  
W/o Late A.V. Ramana,  
Deceased GDS Branch Postmaster,  
D.Polavaram BO a/w Tuni Sub Post Office-533401,  
East Godavari District, Andhra Pradesh. ....Applicant

(By Advocate : Mr. K. Siva Reddy)

Vs.

1. Union of India represented by Secretary,  
Ministry of Communications and I.T.,  
Department of Posts, Dak Bhawan,  
Sansad Marg, New Delhi - 110001.
2. The Chief Postmaster General,  
Andhra Pradesh Postal Circle,  
Vijayawada - 520013.
3. Superintendent of Post Offices,  
Kakinada Postal Division,  
Kakinada - 533001.
4. Postmaster General,  
Visakhapatnam Region,  
Visakhapatnam-530017. ....Respondents

(By Advocate : Mrs. M. Swarna, Addl. CGSC)

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**ORAL ORDER**  
**(As per Hon'ble Mr.B.V.Sudhakar, Administrative Member)**

**Through Video Conferencing:**

2. The O.A. is filed in regard to grant of compassionate appointment.



3. The brief facts of the case are that the applicant is the wife of the Gramina Dak Sevak employee, who worked for the respondents organization and died on 12.11.2017. Thereafter, the applicant represented to the respondents on several occasions to grant her compassionate appointment as per the existing rules. The respondents have not replied to the representations nor did they provide compassionate appointment to her and, therefore, the O.A.

4. The contentions of the applicant are that the respondents have not granted her compassionate appointment though she has been representing for the last four years. She has a minor daughter, who has to be looked after by her and, therefore, she has to be given compassionate appointment to eke out a living. Respondents have informally directed her to get -No Objection Certificate- from the children of the first wife of the deceased employee, which is not provided for under the Rules.

5. Heard Sri K. Siva Reddy, learned counsel for the applicant and Smt. M. Swarna, learned Standing Counsel for the respondents and perused the pleadings on record.



6. I. The dispute is in regard to not granting compassionate appointment to the applicant. The applicant is the wife of the deceased employee, who worked for the respondents. The respondents have a scheme of providing compassionate appointment to the dependents of employees, who died in harness. The applicant has made several representations from November, 2017 to September, 2020. She claims that none of her representations have been replied to. However, learned counsel for the respondents submitted that the applicant was directed to submit certain documents, which she has not submitted and, therefore, compassionate appointment could not be provided. However, learned counsel for the respondents could not state as to whether a written reply to that extent was given to the applicant.

II. In view of the above, we direct the respondents to dispose of the representations cited in the O.A. in accordance with the rules and law, within a period of 8 weeks from the date of receipt of this order, by issuing a reasoned and speaking order.

III. With the above direction, the O.A. is disposed of at the admission stage. There shall be no order as to costs.

**(B.V.SUDHAKAR)**  
**ADMINISTRATIVE MEMBER**

**(ASHISH KALIA)**  
**JUDICIAL MEMBER**

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